

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 10616 of 2018

[Arising out of Order-in-Original/Appeal No OIA-CCESA-SRT-APPEAL-PS-188-2017-18 dated 13.11.2017 passed by Commissioner (Appeal) of Central Excise & ST, Surat]

Super India

Super India / Super India Buildpro Pvt Limited
U-16, Western View Complex Opp. Bhulka Bhavan,
Adajan, Surat-Gujarat

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Surat

New Building, Opp. Gandhi Baug,
Chowk Bazar, Surat, Gujarat-395001

.... Respondent

APPEARANCE :

Shri A Banerjee, Advocate for the Appellant
Shri R K Bhashkar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/11262 / 2020

DATE OF HEARING/ DECISION : 13.10.2020

RAMESH NAIR :

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Shri A Banerjee, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seek withdrawal of appeal.

3. Shri R K Bhashkar, learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**